

^aITEM NO.72

REGISTRAR COURT. 2 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 9829-9830/2016
RAM KISHORE & ANR. Petitioner(s)

VERSUS

MEMBER (JUDICIAL) BOARD OF REVENUE, UP AT ALLAHABAD & ORS.

Respondent(s)

(with appln. (s) for c/delay in filing SLP and interim relief and
office report)

Date : 23/09/2016 These petitions were called on for hearing today.

For Petitioner(s) Mr.A.N.Choudhary,Adv.

Mr. Prem Sunder Jha,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Four weeks time as last chance is given to the Ld.counsel for
the petitioner to comply with the terms of the order dated
11.08.2016 of this Court in respect of the respondent Nos.1-3 and
5.

Service of notice is complete on the respondent No.6, but no
one has entered appearance on his behalf.

Ld.counsel for the respondent No.4 has already filed the
vakalatnama which is defective. Ld.counsel shall within a period of
four weeks rectify the defects whatever have been found in the said
vakalatnama.

List the matter again on 08.11.2016.

(M V RAMESH)
Registrar

SB